

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 84/(MAH)/2009
CA No.

CORAM:

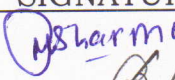

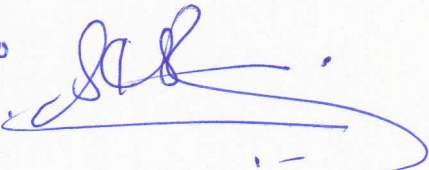
Present: SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 17.09.2016

NAME OF THE PARTIES: Shri Dushyant Patel & Anr.
V/s.
M/s. Aakash Lavlesh Leisure Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Manish Sharma	Authorised Representative CPCS Dharmesh Zaveri	
2	Dushyant Patel	Petitioner	
3)	Rahul Chitnis	Advocate	
4)	Rishabh Shah	counsel i/b Raval Shah & Co.	
5)	Shirin Shaikh	Advocate i/b Raval Shah & Co. for R.No. 3+06	

Order

CP. No. 84/397-398/CLB/MB/MAH/2009

On hearing the submission from the either side, it appears that contention in between the parties is in respect to the shareholding of the Petitioner and on the valuation given by the valuer.

Since this Bench is of the view that these two issues can be decided together, main petition as well as CA 17/2016 is posted for hearing on 10.10.2016.

On CA 17/2016, for having Petitioner already filed reply and for R3 to R6 having assured that their reply would be filed during course of the day, R-2 who is absent today is at liberty to file rejoinder, if any, within 10 days hereafter.

List this matter for hearing as mentioned above.

Sd/-

B.S.V. PRAKASHKUMAR

Member (Judicial)

Sd/-

V. NALLASENAPATHY

Member (Technical)